

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of June, 2025 (23.6.2025 to 27.6.2025)
(through Virtual-hearing)

Link for the Hearing dated 24.6.2025

https://teams.microsoft.com/join/19%3ameeting_ZDk1MjVhNTYtMGY0Zi00NWJiLWExMDMtNjUyYzU4MWMwMmUy%40thread.v2/0?context=%7b%22Tid%22%3a%2247858796-c561-4a60-bd5a-43d59720acb1%22%2c%22Oid%22%3a%2298267659-474d-4fe7-a7fe-be3b88e76c6b%22%7d

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Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
23.6.2025 Monday At 11.00 A.M. Public Hearing		No. L- 1/260/2021/CERC	Public Hearing Through virtual- mode	Draft Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Second Amendment) Regulations, 2025
24.6.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	456/TD/2025	AEV LLP	Application under Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 (1) of CERC (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 for grant of Category V license for inter-State trading of Electricity in all States and Union Territories of India in accordance with CERC (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 amended from time to time.
	2.	643/AT/2025	NHPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff for the ISTS Grid connected Solar Power projects of 1200 MW and with additional capacity upto 1200 MW with Greenshoe Option selected through Competitive Bidding Process under Tariff Based Competitive Bidding Guidelines issued by Ministry of Power, Govt. of India on 28.07.2023 and its amendments thereof. (NHPC Tranche-IX, Tender ID: 2024_NHPC_825552_1)
	3.	170/MP/2025	NLCIL	Petition seeking approval for trued up of Lignite Input Price for the period 1.4.2019 to 31.3.2024 in respect of Neyveli Mines (On admission)
	4.	336/MP/2025	SEIL	Petition under Section 79 of the Electricity Act, 2003 seeking execution/implementation of Order dated 7.11.2023 in Petition No. 270/MP/2022 against Telangana Discoms (On admission).
	5.	340/MP/2025	SECIL	Petition under Section 79(1)(b) and (f) of the Electricity act, 2003 seeking issuance of direction(s) to the respondent for payment of outstanding principal amount and applicable late payment surcharge for renewable power supplied by the petitioner to the respondent under the PSA dated 7.8.2018 and further directions to the respondent for signing a supplementary PSA incorporating developments regarding the sale of power by the Petitioner to Respondent(On admission).
	6.	348/MP/2025	DIL	Petition filed under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 (1) and (3) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for quashing of the illegal claim of Rs. 6.45 Crores raised by the Respondent vide its letter dated 07.02.2025 towards the alleged Liquidated Damages in terms of Article 4.8 of the Power Purchase Agreement dated 27.11.2013 read with the... Addendum No. 1 dated 20.12.2013 and the immediate threat of unilateral deduction of the said amount from the monthly invoice raised by the Petitioner, being barred by limitation as well as not

			mountable on merits <i>(On admission)</i> .
7.	353/MP/2025	OPTCL	Petition under Section 79 (1) (c) of the Electricity Act 2003 read with Regulation 41 of Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 for seeking relaxation of the date of 30.9.2024 which is stipulated under Regulation 19.2 of the GNA Regulations for submission of the application for additional GNA for the financial year 2025-26, 2026-27 and 2027-28 <i>(On admission)</i> .
8.	364/MP/2025	KSK Mmahanadi	Petition under Section 79 (1) (b) and (f) of the Electricity act, 2003 seeking adjudication of disputes pertaining to the erroneous deduction of rebate by the Respondents, from the payment made to the Petitioner for supply of power under the Power Purchase Agreement dated 26.2.2014 <i>(On admission)</i> .
9.	365/MP/2025	NTPC	Petition under Section 79 (1) (a) (f) of the Electricity Act, 2003 seeking acknowledgment and declaration of increase in rate of goods and service tax and subsequent increase in the usage charges for 1990 MW Solar Projects is a change in law event in terms of Article 10 of the Power Usage Agreements <i>(On admission)</i> .
10.	366/MP/2025	DVC	Petition under Section 28(4) of the Electricity Act, 2003 read with Regulation 10 of the CERC (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2024 for determination of the fees and charges to be recovered by DVC LDC for the control period FY 2024-29 <i>(On admission)</i> .
11.	367/MP/2025	BSPHCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking compensation as per the Pilot Power Sale Agreement dated 29.10.2018 between North Bihar Power Distribution Company Limited/South Bihar Power Distribution Company Limited and PTC India Limited for supply of 75 MW of power <i>(On admission)</i> .
12.	421/MP/2025	SEIL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking directions to the Respondents for payment of outstanding Late Payment Surcharge on account of the delayed payment of Monthly Bills raised by the Petitioner in terms of the PPA dated 1.4.2013 and the PSA dated 18.2.2016 <i>(On admission)</i> .
13.	422/MP/2025	BSPHCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking compensation as per the Pilot Power Sale Agreement dated 29.10.2018 between North Bihar Power Distribution Company Limited/South Bihar Power Distribution Company Limited and PTC India Limited for supply of 125 MW of power <i>(On admission)</i> .
14.	423/MP/2025	EPPL	Petition under section 79(1)(f) of the Electricity Act, 2003 seeking recovery of illegally deducted trading margin amounts from monthly tariff payments by PTC India Limited <i>(On admission)</i> .
15.	424/MP/2025	NTPC	Petition Under 79 (1) (a) & (k) r/w Section 62 of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 & 2023 and Chapter-3, Regulation-8 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for allowing expenditure towards procurement and capitalization of wagons for Kahalgaon Super Thermal Power Station, Stage-I (840 MW) <i>(On admission)</i> .
16.	429/MP/2025	HRPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (as amended) and Connectivity Sharing Agreement dated 24.02.2025 entered between Halvad Renewables Private Limited and Azure India Private Limited for seeking limited modification of in principle grant of connectivity issued by Central

				Transmission Utility of India for 130 MW at Gadag Pooling Station and thereby allowing the Petitioner to construct the dedicated transmission infrastructure(<i>On admission</i>).
17.	431/MP/2025	Powerica Limited		Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 57 and 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 seeking relaxation of Regulation 22(3)(c) for permitting trial runs and commissioning of Wind Turbine Generators (WTGS) in tranches of at least 10 MW for the Petitioner's Wind Power Project (<i>On admission</i>).
18.	432/MP/2025	MEPL		Petition under Section 79 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2022, and the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, and regarding arbitrary imposition of DSM Charges by SLDC on Petitioner in inter-state sale of power through power exchange under T-GNA (<i>On admission</i>).
19.	547/MP/2025	NRLDC		Petition under Section 79 and Section 142 of the Electricity Act 2003 read with Regulation 12 Power to Remove Difficulty of Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2024, read with Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 dealing with persistent default in payment of Deviation charges applicable under the CERC (Deviation Settlement Mechanism and related matters) Regulations 2024 and other associated issues(<i>On admission</i>).
20.	548/MP/2025	SJVNGEL		Petition under Section 79 (1)(a) and (f) of the Electricity Act, 2003 for payment towards the energy bills raised by the Petitioner on the basis of the scheduled energy to be certified at point D by Gujarat SLDC (<i>On admission</i>).
21.	549/MP/2025	VTPT		Petition under Regulation 40 of Central Electricity Regulatory Commission (power Market) Regulation, 2021 and Clause 8 of Guidelines for Registration and Filing application for Establishing and Operating Over the Counter (OTC) Platform for grant of registration to establish and operate the OTC Platform (<i>On admission</i>).
22.	551/MP/2025	THDC		Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003, read with Regulation 9 (4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024, for seeking approval of input price of coal supplied from the Amelia Coal Mine to the end use generating station for the period from the date of commercial operation, i.e. 18.2.2025 to 31.3.2029(<i>On admission</i>).
23.	552/MP/2025	GSPL		Petition under Section 79 of the Electricity Act, 2003 read with the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 and Article 12 of the Power Purchase Agreement dated 15.1.2024 executed between the Petitioner i.e., Gorbea Solar Private Limited and Solar Energy Corporation of India Limited seeking compensation/appropriate relief to offset the adverse effect of a 'Change in Law' viz. the Notification No. 9 of 2024 Integrated Tax (Rate) dated 08.10.2024 issued by the Ministry of Finance, Government of India, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner(<i>On admission</i>).
24.	546/MP/2025	TRPTL		Petition seeking approval under Section 17 of the Electricity Act, 2003 for bringing on record the appointment of Vardhman Trusteeship Pvt. Ltd./ Respondent No. 2 as the Security Trustee and for creation of security interest over the assets of Petitioner in favour of the Security Trustee, acting on behalf of and for the benefit of the Lenders (and for any subsequent transferees, assign, novatees thereof and any

				refinancing lenders to the Project), by way of hypothecation and equitable mortgage on the Project assets, pursuant to unattested Deed of Pledge, Declaration, Undertaking and other Financing Agreements, for the development of the Transmission Project (<i>On admission</i>)
	25.	642/MP/2025	TPREL	Petition under Section 79 of the Electricity Act, 2003 read with Article 4.5.2 of the Power Purchase Agreement dated 07.03.2023 inter alia seeking extension of the Scheduled Commercial Operation Date due to delay in ISTS readiness and consequent reliefs (<i>On admission</i>)
	26.	657/MP/2024 alongwith I.A.No.52/2025	JSWRE5L	Petition under Section 79(l)(c) and 79(1)(f) of the Electricity Act, 2003, read with Regulation 41 and 42 of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (Interlocutory Application for urgent listing) (on admission)
	27.	550/MP/2025	ARP4PL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking an extension of the start date of connectivity as per the Intimation of final grant of Connectivity dated 19.01.2024 and quashing of the invoices dated 07.02.2025 and 3.3.2025 issued by CTUIL
	28.	59/GT/2022	BRBCL	Petition for approval of tariff of Nabinagar Thermal Power Project (4x250 MW) for the period from 01.04.2019 to 31.3.2024.
	29.	618/GT/2025	MUNPL	Petition for revision of tariff of Meja Thermal Power Station Stage-I (2x660 MW) for the period from date of Commercial Operation of Unit-I (i.e. 30.4.2019) to 31.3.2024 after the truing up exercise.
	30.	341/GT/2025	MUNPL	Petition for approval of tariff of Meja Thermal Power Station Stage-I (2x660 MW) for the period from 1.4.2024 to 31.3.2029.
	31.	619/GT/2025	NTPC	Petition for approval of tariff of Farakka Super Thermal Power Station Stage-III (500 MW) for the period from 1.4.2024 to 31.3.2029.
	32.	620/GT/2025	NEEPCO	Petition for truing up exercise for the period 2019-24 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2019-24 and determination of tariff for the period 1.4.2024 to 31.3.2029 in respect of Tripura Gas Based Power Station (101 MW) of NEEPCO
	33.	337/GT/2024	NEEPCO	Petition for revision of tariff for the period 1.4.2019 to 31.3.2024 (upto 7th October 2019) after carrying out truing up exercise for the period of 2019-24 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2019-24 in respect of Kopili Hydro Electric Station and also determination of tariff of the Power Station after Reconstruction, Renovation & Modernization for life extension beyond the normal useful life and for approval of tariff of Kopili Hydro Power Station (KHPS) (4 x 50 = 200 MW) for the period from unit wise CODs to 31.3.2029.
	34.	47/GT/2025	NEEPCO	Petition for truing up exercise for the period 2019-24 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2019-24 and for determination of Tariff for the period 1.4.2024 to 31.3.2029 in respect of Kopili Hydro Electric Project Stage-II (25 MW) (hereinafter referred to as generating station) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.
	35.	621/GT/2025	NLCIL	Petition seeking determination of Tariff on account of Truing up for the period 2019-24 in respect of Barsingsar Thermal Power Station (2x125 MW).
	36.	622/GT/2025	NLCIL	Petition seeking determination of Tariff on account of Truing up for the period 2024-29 in respect of Barsingsar Thermal Power Station (2x125 MW).
	37.	623/GT/2025	NHPC	Petition for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of Dulhasti Power Station.

	38.	624/GT/2025	NHPC	for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of Kishanganga Power Station.
	39.	625/GT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Mejia Thermal Power Station, Units 1, 2 & 3 (3 x 210 MW) for the period from 1.4.2019 to 31.3.2024.
	40.	626/GT/2025	DVC	Petition for determination of tariff for 2024-29 period of Mejia Thermal Power Station, Units 1, 2 & 3 (3 x 210 MW) for the period from 1.4.2024 to 31.3.2029.
	41.	629/GT/2025	NTPC	Petition for approval of tariff of Ramagundam Super Thermal power Station Stage-III (500 MW) for the period from 1.4.2024 to 31.3.2029.
	42.	627/GT/2025	NTPC	Petition for revision of tariff of Ramagundam Super Thermal Power Station Stage-III (500MW) for the period from 01.04.2019 to 31.03.2024 after the truing up exercise
	43.	628/GT/2025	ONGCTPCL	Petition for approval of true-up tariff of 726.6 (2 x 363.3) MW Combined Cycle Gas Based Power Palatana Project of ONGC Tripura Power Company Limited for the control period 1.4.2019 to 31.3.2024

Sd/-
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Joint Chief (Legal)
23.6.2025